

[Shri Jagjiwan Ram]

So far as the disciplinary question is concerned, care can be taken to see that provisions are made as in the case of Government servants for first and second appeal. Care can also be taken to see that some independent authority is established for that purpose, but that will be when the consideration stage comes, not at this stage.

श्री भाषण करनेवाले : मंत्री महोदय ने सेट्टल बेयरहार्जसिंग कारपोरेशन के कर्मचारियों के बारे में जवाब नहीं दिया है।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Food Corporations Act, 1964 and to declare the Central Government as the appropriate Government under the Industrial Disputes Act, 1947 in relation to the Food Corporation of India."

The motion was adopted.

Shri Jagjiwan Ram: I introduce the Bill.

12.15 hrs.

COTTON FABRICS (ADDITIONAL EXCISE DUTY) (REPEAL) BILL*

वाणिज्य मंत्री (श्री विमल सिंह) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि काटन फैब्रिक्स (एडीशनल एक्साइज ड्यूटी) ऐक्ट 1957 के निरसन का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957."

The motion was adopted.

श्री विमल सिंह : मैं बिल को पेश करता हूँ

12.16 hrs.

FINANCE (No. 2) Bill, 1967—contd.

Mr. speaker: The House would now take up further consideration of the Finance Bill. 3 hours and 15 minutes were taken till now and we have 6 hours and 45 minutes. Shri Vishwanatham had already taken 11 minutes and he may kindly complete in another 4-5 minutes.

Shri Tenneti Vishwanatham: (Vishakhapatnam) Ten minutes.

Mr. Speaker: Your group gets 11 minutes. So, you try to conclude as early as you can.

Shri Tenneti Vishwanatham: Once in a year, ten minutes is not a long time. Yesterday, I was on this point of the plea of the Government that they have no money for anything. But we have here a complete set of figures for the third plan. What do they show: You will see how the tax and non-tax revenues have been progressively increasing from Rs. 1269 crores in the first year of the third plan to Rs. 1585 crores in the second year, Rs. 2004 crores in the third year, Rs. 2229 crores in the fourth year and Rs. 2490 crores in the fifth year, that is 1965-66. The Finance Minister might know that every year, during the plan period, the Government budget for something and they actually collect much more. In 1961-62 they budgetted for a collection of Rs. 835 crores but collected actually Rs. 951 crores. The corresponding figures for 1962-63 are Rs. 998 and 1180 crores; for 1963-64, 1356 and 1505 crores and in 1964-65, again they collected Rs. 1695 crores as against the budgetted amount of Rs. 1573 crores. In the next year again they budget for Rs. 1817 crores but collect Rs. 1925 crores. Every

* Published in Gazette of India Extraordinary Part II, Section 3, dated 25-8-1966.

† Introduced with the recommendation of the President.